STATEMENT BY MINISTER

Recent abduction of The Vice Chancellor of Kashmir University and the General Manager H.M.T. Factory, Srinagar

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Now, we shall take up the Commissions of Inquiry (Amendment) Bill, 1990.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): There are some amendments to be moved.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
There are other Members. Let them come. Amendments can be moved later. Yes, Mr. Minister.

SHRI S. S. AHLUWALIA (Bihar): What about the statement?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): It will be made after the Bills have been passed.

SHRI S. S. AHLUWALIA: No, no. We will not agree...(Interruptions)...
...(Interruptions)...

SHRI JAGESH DESAI (Maharashtra): No, no. We cannot agree to this ... (Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): Madam, the Leader of the House had made it absolutely clear that immediately after the Special Mention, the statement of the Home Minister will be taken up. We will certainly pass the Bills and we will not stop them. But let us follow the procedure. In fact, he raised the issue of procedure and it was said that immediately after the Special Mentions, the Home Minister would make the statement.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Quite right. The only thing is that sufficient copies have to be made available to the Members...(Interruptions)...

SOME HON. MEMBERS: We do not want copies... (Interruptions)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): If you are not insisting on copies, then we will take it up...(Interruptions)...

SHRI SANTOSH BAGRODIA (Raejasthan): I am very sorry, Madam, that you are not listening to us and you are listening to that side only. You are not following the procedure ... (Interruptions)...

SHRI M. M. JACOB (Kerala): You see, this was agreed to earlier...(Interruptions)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I cannot hear you. What is it? ... (Interruptions)...

SHRI M. M. JACOB: If copies are not ready, we do not insist on copies provided we are given the right to seek clarifications. This was made very clear from this side and Mr. Gurupadaswamy had accepted this. It is on the basis of that that we are requesting you to take up this now.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): All right. Yes, Mr. Mufti Mohammad Sayeed.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Madam, I rise t_0 inform the House of grave incidents that have taken place in Srinagar on 6th April. 1990.

[Shri Mufti Mohammad Sayeed]

The facts of the incidents of abduction, as ascertained from the State Government, are as follows:

On 6th April at about 0940 hrs, Shri H. L. Khera was proceeding to H.M.T. Factory at Zainakote, accompanied by a P.S.O. Constable of C.I.S:F. and his driver. When the car reached Qamarwari Chowk, it had to stop because of traffic congestion, whereupon 4-5 unidentified persons forced their entry into the vehicle and drove away. Subsequently, the driver and the CISF Constable were released, who reported the matter to the police.

The abduction of Shri Mushirul Haq, Vice-Chancellor, and his Private Secretary, Shri Abdul Gani took place at about 1320 hrs on the 6th April, 1990, when they left the University campus in a vehicle. It has been reported that as soon as they reached the main gate of the University, 4-5 unidentified persons got into the vehicle of the Vice-Chancellor and drove it some distance away, from where they were transported in an un-numbered van.

Immediately on receipt of the information about the incidents, action was taken to block all exit and entry points of Srinagar City. Efforts to locate them are continuing,

Some local newspapers informed Police Control Room that the Students' Liberation Front has claimed responsibility for these abductions and has demanded release of three detained terrorists by 3.00 p.m. on 9th April, 1990 in exchange for three hostages. The three terrorists named in this connection are Nisar Ahmed Jogi, Fiaz Ahmed Wani and Ghulam Nabi Butt.

Madam, it is with great sorrow that I inform the House that Shri H. L. Khera, General Manager, H.M.T. has been muredered by his abductors, His dead body was found around 2.15 p.m. today in Batamaloo area of Srinagar. Hon'ble Members will join me in conveying our condolences and heartfelt sympathies to

the bereaved family and to condemn this despicable and cowardly act. I assure the House that every effort will be made to bring the criminals to book.

The manner in which the crime has been committed following statement made by Amanullah Khan in New York yesterday reveals a sinister design. As is well-known Amanullah Khan has been allowed to carry on his nefarious activities from his sanctuary in Pakistan for auite sometime. His statement in York yesterday and the crime committed today ${
m sho_W}$ that the misguided secessionist elements in the Valley are acting under instructions received from across the horder. This incident coupled with all that Pakistan agencies have been doing in training and arming militants establish the fact that they are actively sponsoring terrorism in adjoining areas of our country.

The State administration is taking all steps for tracing Shri Mushirul Haq. Vice-Chancellor, and his personal secretary, for which intensive combing operations and searches have been continuing.

SHRI MAKHAN LAL FOTEDAR: It is indeed with a heavy heart that I rise to seek some clarifications about kidnapping or abduction of five Indian citizens by Pakistani terrorists in Kashmir, The House as also country is aware that this Government started with political abductions or kidnappings. The kidnapping has now become the order of the day. It was only within seven days from the date this Government took over that the first kidnapping of such a magnitude took place in Kashmir. remember correctly, the Prime Minister considered it necessary not only to send the NSG personnel and commandos to Kashmir but also Foreign Minister and the Energy Minister.

It was a sad day for the country when the Prime Minister of India released five Pakistani terrorists in exchange of one person and this has set a very very wrong precedent for

the country. That day was unfortunate for the country though it might have been fortunate for the Prime Minister. I would have liked the Prime Minister himself to present in the House and I could have asked him how irresponsibly. how callously he is toying or playing with the future of this great country. Kashmir is on fire. The hon, Home Minister knows, as all of us know, that only one week ago one important leader of Kashmir, Mr. Mir Mustafa, was hanged. He happened to be our common friend, my friend as also the Home Minister's friend, He was an Indian who fought against Pakistan in 1965, who led the Indian Army to catch hold of the infiltrators at that time. It was that very Mir Mustafa who negotiated for the release of the Home Minister's daugh-I am told that the same Mir Mustafa was engaged by one of the - Central Ministers to negotiate with the terrorists and in the bargain Mir Mustafa was abducted, kidnapped and killed at the same place, Batamaloo about which the Home Minister has said just now. Perhaps the Home Minister is aware we may remind him that even in had become very 1965 Batamaloo notorious for having become haven of the infiltrators at that time. Mir Mustafa was also kidnapped, killed and assassinated murdered, there. This time Mr. Khera has also been kidnapped and his body has also been left over there. I would like to know from the Home Minister what specific and effective have been taken by the Government so far to catch hold of the infiltrators. Have they started combing operations Batamaloo area? Has anybody in been arrested? Has any search been conducted in that area? It is very unfortunate that we get information not from this Government, not even from the Pakistani Government but from a person sitting in New York that these people have been execut-It is a matter of shame for this Government to come at 5.30 in the evening to say that this gentleman has been executed while Amanullah

Khan said last night at 1.00 A.M. that they have been executed. It is not the question of only one Khera. It is the question of majesty of the sovereign polity India India in Kashmir. is disintegrating in Kashmir and the Prime Minister is silent on this issue. I am not accusing the Home Minister because sometimes he is being divested of his powers and sometimes George Fernandes is vested with the powers. I am not concerned with I am only accusing the Prime Minister because the policy emanates from the Prime Minister. What am saying is that it is not the question of only one Mr. Khera. Khera represents, he symoblises not only the HMT and BHEL. He mbolises the entire public sector and the entire working class in country.

The working class has been attack. ed by the terrorists. And it is not the question of one Vice-Chancellor. I am told that today in the Jamia Milia, the entire student teachers community is on strike, and they are demanding the release of the Vice-Chancellor who was working in Kashmir. It is a question that no outsider from other parts of India, whether a Hindu or a Muslim, safely perform his duties in Valley of Kashmir. The Valley of Kashmir is not more than 30 X 80 It is said that this Government cannot manage the affairs in the Valley. Let me say that this Government headed by Mr. Vishwanath has brought this great country the verge o disaster. Mr. Vishwanath, as Prime Minister, is feeding a psychology of surrender in country. In this context, I would like to know from the Home Minister about the position and the steps taken for the release of the Vice-Chancellor who has been kidnapped. am told. I do not know whether it is correct—that perhaps he has also been killed and his body may found in that vicinity. The Home Minister has said just now

[Shri Makhan Lal Fotedar] curfew was not clamped there. From the public place, somebody has been picked up and kept in a car. Had any security been provided by Government? To what extent security has been provided in this case? I am warning this Government, I know they cannot govern. I know have no experience to govern, they have no will to govern. Good judgment always comes out of experience. And experience always comes out of This Government is bad judgment, not in a position to give any judgment, any decision, any policy, good or bad, right or wrong. The way the things are happening in this country, specially in Kashmir Punjab, I have a hunch that, perhaps, they are taking this towards disintegration. On this issue, Madam, I would like to seek the resignation of the Prime Minister who has failed to govern this country Thank you.

SHRI E. BALANANDAN (Kerala): Madam, we are shocked to hear the statement from the Home Minister that Mr. H. M. Khera has been killed by the terrorists in Kashmir, and also the whereabouts of the Vice-Chancellor, Shri Mushirul Haq, are not yet known. His safety is also in danger.

However, Madam, I heard the speech of my friend from the other side about the Kashmir situation. Has this Kashmir situation been created all of a sudden by this Government after they came to power? No. For the last many years, the policies pursued by the Congress(I) Party and the adjustments they have made with the ...

(Interruptions)

SHRI M. A. BABY (Kerala): We were peacefully listening to him, Why don't you listen to us?

(Interruptions)

SHRI E. BALANANDAN: I may express my view. You may not agree. You must listen to me. Still you want to politicise the issue now? You

have to see the question...(Interruptions)

SHRI S. S. AHLUWALIA: This is butcher Government.

SHRI E. BALANANDAN; You must be prepared to listen to others also.

SHRI P. K. GUNJACHEN (Kerala): The country knows how many people your Government butchered.

SHRI E. BALANANDAN: Therefore, the question is... (Interruptions) The situation today is worsening in Kashmir. We are all concerned about it. Every Indian ought to be concerned about it. But by placing the questions in a historical view, we will find that the situation is created by those people who were in power during the last so many years.

Now, Madam, I do not want trace the whole thing. But this Government should take steps to that the lives of the citizens are protected. And, at the same time. this should not be made a political issue asked should not Ъe and it that the Prime Minister should come etc. etc. This is not an issue to be taken like that. So many incidents like that happen. The question of the unity of the country is stake and we had created a national feeling for the unity of the country during our struggle. But that has been lost because of the National Conference losing the political hold over the Muslim community because of their joining hands with the Congress Party. This is the result in Kashmir. (Interruptions) You must find out the reason for all this. I do not for a moment condone lapses on the part of this Govern ment in not giving protection to the citizens of the country, especially in Kashmir valley. Therefore, every one of us is pained to hear the news of kidnapping and killing of a citizen of India, because a man from HMT has been killed. Therefore I must ask the Home Minister to tell us what are the steps he has taken

immediately on hearing the news of kidnapping this important person by the terrorists. I must get an planation from the Home Minister. He must also tell us what are the minimum steps that he did take to protect the life of the Vice-Chancellor. who is said to be alive. All possible steps to this end should be taken and this House should be given an assurance that the Government actively engaged in protecting life of citizens of the country. must also take all possible steps to see that any move from across our borders which threatens the of the country is thwarted. The need of the hour is that politically must unite at this critical juncture in order to see that the unity of India is protected. Each and every political party in India should come forward in this direction and see that Kashmir remains a part of India and these terrorists are isolated. I request the opposition party also to consider this point seriously. At the same time, the Home Minister should also explain what steps he is taking to protect the lives of citizens.

श्रीमती बोणा वर्मा (यहप प्रदेश): माननीय उपसभाष्यक्ष महोदया, यह जी काश्मीर में घटना घटी है, यह पहली नहीं तीसरी है। जब पहली घटना घटी थी तब उस समय एक संदेह उठा, था कि यह क्यों घटी? जो पांच ग्रातंकवादी छोड़े गए, वह क्यों छोड़े गए? सवाल यह है कि वह क्यों छोड़े गए, एक देश की बेटी को छड़ाने के लिए? तो ग्रौर देश की बेटियों को छडाने के लिए कितने श्रातंकवादी श्रीर छोड़े जाएंगे, यह भी एक प्रश्न है? लेकिन जब दूपरी घटना घटी, जब मीर मुस्तफ़ा की किडनैप किया गया, उस का भ्रपहरण किया गया श्रौर जब मांग उठी कि कुछ श्रातंकवादियों को छोड़ा जाय, तब नहीं छोड़ा गया? तब उसकी हत्या कर दी गयी। अब यह तीसरी घटना है कि जब दो हत्याएं हुई हैं। एक के लिए तो मंत्रीजी ने कबूल किया है, दूसरी के लिए नहीं। लेकिन ग्रामे सवाल यह है कि ग्रव उन म्रातंकवादियों से सरकार की कोई बातचीत या डायलॉग हुआ है? श्रव श्रागे क्या होगा देश की एकता और श्रखण्डता के लिए? जब तक यह एश्योरेंस न हो जाय तब तक के लिए मरकार उन मे बातचीत करेगी, नहीं करेगी, क्या करेगी, कुछ पता नहीं लग रहा है। इस तरह से तीन घटनाएं हो चुकी हैं श्रीर होम मिनिस्टर भी चुप हैं और इस देश का प्रधान मंत्री भी चुप है।

एक माननीय सदस्य: बहरे हैं।

श्रीमती बीगा वर्मा: पता नहीं । मूंह पर ताले लगे हैं तो मैं यहो पूछना चाहूंगी कि कब तक चुर रहेंगे, यह खामोशी कब टूटेगी?

SHRI DIPEN GHOSH (West Bengal): Madam Vice-Chairman, I rise, more with anguish than anger, to seek clarifications and, while seeking clarifications, to put across certain issues to the hon. Home Minister which need the immediate attention of the Government.

It is not the time to talk about the failures or lapses and the reasons for these failures or lapses on this side or on that side. It is time for all the parties, at the national level, to put their heads together, to address themselves and to find ways and means to protect the unity and integrity of the country, because what is at stake today is not only the lives of certain persons but the very unity and integrity of the country is at stake.

It is really painful and most unfortunate that the Government could not take effective steps to find the whereabouts of certain abducted persons within a very small area. I do not know the exact size. Mr. Fotedar has said that it is 60 x 30 kms. or so. But the question is, the latest development in Kashmir underlines the necessity of eschewing the differences

[Shri Dipen Ghosh]

among the political parties, particularly, the parties operating at the national level, and making a joint effort to defend the unity and integrity of the country.

Madam, particularly, I want to bring to the kind notice of the Home Minister through you, that after the abduction of Mr. L. M. Khera, General Manager of the HMT. factory at Srinagar, the workers and other employees of the factory have been very much scared. This will be more so when they hear the news of the death of Mr. Khera, which has been made public. Most of them have already fled. The disquieting feature is that these workers and other employees... (Time-belll rings) who had to flee for protection are being asked by the H.M.T. management to go back and resume their duties. I do not know what will be their reaction when the news of the death of Mr. Khera reaches them. They cannot go back and join. This is the practical difficulty. You cannot tell them overcome the fear and go back and join'. That situation does not obtain there. If they do not join, despite the management having asked them resume their duties, they will be penalised, or, they will stand to lose their wages. This morning, some people of the Srinagar H.M.T. factory came to me. I have also talked to the hon. Minister of Railways, who is looking after or, co-ordinating, Kashmir affairs; Mr. George Fernandes. One of our Members is representing our party on the advisory committee. So, I would like to know through you, Madam, what steps the Government proposes to take to arrange adquate protection of the workers not only of HMT but other Central Government offices, Central Government undertakings. All of them are under attack and they are scared, they are fleeing. I would request the Union Government to pass necessary orders to the respective management of these organisations not to insist on those workers to join the duty. Instead of that, some other methods have to

be found out so that they can report for duty to other units outside of the Valley and they are allowed to draw their salaries, wages, etc.

डा॰ स्रबरार स्नहमद खान (राजस्थान):
मैंडम, यह जनता दल सरकार का नैतिक स्निधिकार तो किसी भी स्नातंकवादी को छोड़ने श्रीर न छोड़ने का उसी दिन समाप्त हो गया था, जिस दिन बहिन "स्विया" को छुड़ाने के लिए 4-5 स्नातंकवादियों को छोड़ना पड़ा। पहले भी किडनेपिंग हुस्रा है, हाइजेकिंग हुस्रा है, लेकिन उनको छुड़ाने के लिए हमारे कमाण्डो की स्नीर स्नन्य एजेसियों की मदद ली गई। लेकिन वह बड़ा दुखद दिन था, जिस दिन पांच श्रातंकवादियों को छोड़ा गया।

गंडम, सुझे बड़ा दुख होता है कि हमारी सरकार के पास कागज की कमी है या विचारों की कमी है या वह हरेक बात को स्टेटमेट देने मे छ्पाना चाहती है या बिल्कल बद्धि का दिवाला निकल गया है। यह जो स्टेटमेट इन्होंने दिया, इसमे इन्होंने लिखा कि 6 श्रप्रैल, 1990 को लगभग 09.40 वजे एल. एम. खेड़ा का केन्द्रीय श्रीद्योगिक सुरक्षा बल से उनका किडनेपिंग किया गया ग्रीर उसके बाद उसी दिन 13.20 वजे ब्लयति महोदय का कि इनेपिंग हुम्रा। तो 09.40 पर जब खेड़ा का किडनेपिंग हुग्रा, उनके भाष उनका ड्राइवर ग्रीर जो व:ांग्टेबल था, उनको साथ ले गए श्रीर स्रातंकवादियों ने उनको लेकिन इस वक्तव्य में यह नहीं वता सकते थे कि उनको कितने समय बाद **छोड़ा, कहा छोड़ा, किस ग्रवस्था में छो**ड़ा ग्रीर उन्होंने किंतने बजे पुलिस भ्रागाह किया? जब उन्होंने पुलिस श्रागाह किया, उसी दिन जबकि 13.20 पर कुलपति का भुष्य द्वार से ऋपहरण हो रहा है, तो क्या 4 घंटे तक कोई कोई नाकेबंदी, कि:सी पुलिस व्यवस्था, प्रकार की कार्यवाही नहीं हुई ?

मै यूनिवर्सिटी के शंदर प्रोफेसर रहा हूं। विश्वविद्यालय का सुख्य द्वार, जहां किसी प्रकार का श्रातंकवाद न हों, वहां

[10 APR, 1990]

भी कम से कम दो कांस्टेबल या किसी न किसी प्रकार की कोई फोर्स रहती है, लेकिन जो कश्मीर जल रहा हो, जहां श्राग लगी हो, वहां के उस विश्वविद्यालय के मुख्य हार, पर क्या 4 कमाण्डो या 2 सिपाही भी नहीं थे जो यह सूचना दें सकें?

इसके ग्रंत्राचा इन्होंने यह वहां पर हर तरह की नाकेबदी की गई। जब नाकेबंदी की गई तो उसी दिन 4 घंटे के फासले से दूसरा कि डनेपिंग कैसे ह्या? वह नाकेबंदो के बीच से निकलकर किस तरह से चले गए? यह कहा गया कि हर संभव उपाय उनको ढुंढने के लिए किए जा रहे हैं। 4 दिन के म्रंदर, हर संभव से उनका मतलब क्या है? क्या उपाय किए गए ग्रीर इन उपायों का क्या परिणाम है कि एक शव मिल चुका है फ़ीर दो का शव तलाश किया जा रहा है? यह बताए किस तरह से संभव प्रयास किए, यह मैं जानना चाहता हो।

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): Madam Vice-Chairman, it is an occasion which is really sad. Whatever has been said in the House and the statement made by the hon. Minister leave many things to be asked. Firstly, the statement betrays an understanding of the fact that Kashmir is a political problem and that it has to be tackled politically. On the other hand, efforts have been made to throw the blame at the door of one or the other. This is not the time to do that. Secondly, the statement does not show that in the combing which had been conducted what area did it encompass. many people have been arrested in the course of combing operations? According to news hundreds of people have been arrested. And according to the fats which have divulged, for a period of five days continuously, curfew has been kept and all entry and exit points have been plugged. Notwithstanding that, the incident has taken place. question is that the Government should find political а

solution to the Kashmir problem. By merely sending a Governor who is well-known for his administrative capabilities or strong methods. cannot solve the Kashmir problem. That he has tried and he will continue to try it. You must approach problem in a manner that it can be resolved.

In this connection, you must realise that in Kashmir, it is not a problem of a few persons. This thing is not noticed in the statement of the hon. Minister. It is a mass movement; only a few persons are not involved. There is deprivation. There is nothing available in Kashmir Neither medicines, nor vegetables, nor meat, nor sugar is available and the people are suffering. Under the circumstances, how can you have the people with you? And unless you have the people with you, you cannot tackle the problem. In your effort to get rid of the problem, you are also enraging the people. You are throwing the baby with the bath water. Please, for God's sake approach this problem carefully. For that purpose, you enter into a political consideration of the matter. What has led to this situation is the continuous erosion of the autonomy of Kashmir which was promised to them. Thereafter, from time to time, people have got alienated. You talk to the people, give them back what they have lost. That way, it is hoped you may be able to salvage the situation. matter is going out of our hands because of our internal bickerings. Kashmir is divided into two on earth and Kashmir has difficulties because one third of its population— 40 lakh people—are on the other side and 70 lakh people are on this side. Nobody notes this.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): seek clarifications.

SHRI SHABBIR AHMAD RIA: I am seeking a clarification whether the hon. Minister has taken note of the situation. What is the number of persons who have been arrested? What is this combing ope[Shri Shabbir Ahmad Salaria]

ration? What horror has been done on the people in the name of combing operations? Nobody endorses such an act, but while you are doing all this, you are also alienating the people by denying them even the basic liberty, even the right to ear, even the right to move about.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude.

SHABBIR AHMAD SALA-SHRI RIA: Therefore, under the circumstances I say, in view of what has been said by the hon. Minister, there has been no stress on this aspect of the matter that we have not to lose the people. In order to get rid of the problem, we are losing the people. Once we have lost the people, we will lose Kashmir. Therefore, that should not happen. We should keep the people with us and tackle the problem. On the other hand, the statement says . that we have plugged this or that, we have kept the curfew for a period of five days. We have given all possible hardship and deprivation to the people. That will not improve the matter.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, yesterday it was Ahmedabad, today it is Kashmir, tomorrow I do not know what. Today we are again discussing Kashmir and we are discussing Punjab also later. It is a sad reflection on the method of governance. I cannot call it a government, I cannot call it a coalition, I do not know what to call it.

CHOWDHRY HARI SINGH (Uttar Pradesh). They are not running a government; they are running a morcha.

6.00 P.M.

SHRI VISHVJIT P. SINGH: I agree, they are not running the Government. They are running away. They are running away from the problems of

this country, they are running away from the people of this country, they are running away from the responsibility which has been reposed in them by the people of this country—or, has it been reposed? No, it is not. It has been abducted by them in spite of the wishes of the people. With a minority vote, with a minority representation through . . . (Interruptions)

AN HONOURABLE MEMBER: Don't politicize it.

SHRI VISHVJIT P. SINGH: No. I am not politicizing. If anybody is politicizing this matter it is your ally, the ally of the National Front which has been going on asking for removal of article 370. If anybody is politicizing this issue, it is that party which is raising slogans all over the country against one community—which I will not name. If anybody is politicizing this issue, it is those political leaders who have come to a nefarious understanding to be together in this House and to be separate from each other outside. And those are the people who are taking political advantage of it. ... (Interruptions) ...

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): It is to keep you out that they were elected by the people of this country...(Interruptions)...

SHRI VISHVJIT P. SINGH: Madam, this statement makes it clear that it was known as to who the kidnappers were. The kidnappers had already attempted and approached the Government. The place is known, the place where it took place. As Mr. Salaria has said and as Dipen Da has said, the area was curfew-bound. there was a combing operation on and the whole area was cut off. In fact, Madam, I would like to share with this House what has been reported in all the papers: Negotiations were on yesterday...($Time-bell\ rings$) ... I am just concluding. I am talking about yesterday; let us come to yesterday because the killings took place

[10 APR, 1990]

yesterday, last night. The negotiations were on and in those negotiations the terrorists had brought their demand down. From asking for the release of three, they had come down to the release of one. If I am not wrong, last time there was one person involved and we released five. This time there were a number of people involved and they were asking for the release of one. The ratio was reverse, the arithmetic was in reverse. And, Madam, what did we do? We sat quiet while we saw them being killed. That is what I am ashamed of today...(Interruptions) ...

THE VICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): MATI Please seek your clarifications.

SHRI VISHVJIT P. SINGH: I am seeking my clarifications. Madam, in the combing operation the so-called terrorists were arrested. I may inform this House, it was not the terrorists who were arrested I have said so before: Imposition of your draconian rule is on the people. You are arresting the people and you are allowing the terrorists to roam freely. This is the result of your policies, Mr. Home Minister. When you oppress the people and when you allow the terrorists to go free, this is the result... (Interruptions) ...

DR. NARREDDY THULASI DY (Andhra Pradesh) Seek your clarifications...(Interruptions)

SHRI VISHVJIT P. SINGH: I am seeking my clarifications, Mr. Telugu Desam! I now seek my clarifications. ... (Interruptions) ... And the clarification I seek from the hon Minister is that these incidents, I know, are not going to stop. As you have said, the hand of Pakistan is behind this. The Pakistani Prime Minister has even given a fund of Rs. 10 crores for this purpose.

SHRI VIREN J. SHAH (Maharashtra): He is giving clarifications.

SHRI VISHVJIT P. SINGH: No. no. no, no, I am not giving clarifications. Mr. BJP, I am not giving clarifications: I am asking for clarifications.

THE VICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): Please conclude now. You don't have to respond to that. Please conclude now. (Interruptions)

SHRI DIPEN GHOSH: He has got connecptions with the abductors. Therefore, he knows that, (Interrup-

SHRI VISHVJIT P. SINGH: No, no, no, not at all.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude now. There is no time.

SHRI VISHVJIT Ρ. SINGH: Madam, I would like to know from the hon. Home Minister that when in future such incidents take place because this is already over, this chapter is closed...(Interruptions) no, no. I am quite sure that he would have suffered the same fate. These people will tell us after the body is recovered. Let us pray that he is all right. But I have no faith in the competence of this Government that it will be able to save him.

I would like to know from the hon. Home Minister that in case of such incidents in future what your specific plan of action is, to what extent you are willing to go. You make noises that you are going to take action against Pakistan. What action are you planning? You keep making noises that you are going to take action pagainst the terrorists. action are you going to take? were in contact with the terrorists through negotiations yesterday. would like to know if you have picked up the people with whom you were negotiating, if you have arrested them.

I would like to have specific answers to these questions from the hon. Home Minister.

Thank you, Madam.

श्री जगदीश प्रसाद माथ्र (उत्तर प्रदेश) : महोदया, बड़े दुख के साथ में कुछ सवालात करने के लिए खड़ा हमा है। में श्री फोतैदार साहब की तरह ते कोई गैर वाजिब बात तो नहीं करना चाहता हूं कि प्राइम मिनिस्टर को रिजाइन करना चाहिए। वे क्या करें। उनके पास कोई चारा नहीं है। जो गलतो दन्होंने को है वह भ्राज की सरकार को भगतनी पड़ रही है। नम्बर एक बात तो मैं यह पूछना चाहता हूं कि थी खेड़ा जिनकी हत्या कर दी गई है, स्टेटमैंट में कहा गया है कि उनके साथ एक सनही था। क्या वह एक सिपाही काफी मीता गया था, इससे ज्यादा कुछ नहीं किया जा सकता था? दूसरी बात मे यह जानना चाहता हूं कि थी खेड़ा को फैमिनो के लिए क्या किया जा रहा है, उनके लिए क्यां कंपेंसेशन श्रादि दिया जा रहा है. तीसरी बात मैं यह जानना चाहता हं कि विद्यस चांमलर श्री मशीरिल हक और उनके प्राइवेट सेकेटरी के लिए, बयान से ऐसा लगता है कि उनके प्रोटेक्गन के लिए कोई व्यवस्था नहीं को गई थो ग्रीर ग्रगर व्यवस्था नहीं की गई थी तो क्यों नहीं की गई थी? क्या उन्होंने कोई व्यवस्था की सांग नहीं की यो या आपको जानकारी नहीं थी? चौथो बात मैं यह कहना चाहता है कि वटमाला स्थान पर पहले भी एक लाश बाई गई थी गौर जी खेड़ा की लाश भी वहां पाई गई है। क्या सरकार को इस वात की जानकारी है कि वटमाला के श्रासनास उनके श्रुड़ हो नहीं हैं? ग्रगर मालूम है तो उन प्रद्दों को तोड़ने के लिए क्या किया गया है ग्रीर सरकार यागे क्या करना चाहनी है? पांचवीं वात यह है कि एच एम टी. एक बहुत वड़ा कारखाना है। बैंक वहां काम नहीं कर रहे हैं। ऐसे दफतर जो कारखाने नहीं हैं उनको तो ग्राप उठाकर जम्मू में ते ब्राये हैं, लेकिन एच एम टी जैसे कारखानों को दिल्ली या जम्मू से नहीं लाया जा सकता है, ऐते कारखानों की प्रोटेक्शन के लिए मरकार क्या करना चाहती है? ग्रभान्या खान ने न्य्यार्क पे वयान दिया है। हमे मालम है कि पो-सिकरनान एलोमेटम या जो हिन्द्रम्तान

के खिलाफ कार्यवाही कर के हैं वे ग्राज भी अमेरिका की जमीन से काम कर रहे हैं ग्रीर जहां तक भेरी जानकारी है ग्रीर वह सही भी है कि युनाइटेड स्टेटस की सरकार ने कहा है कि हम अमेरिका की भूमि में किसी भी खालिस्तनी या पाकिस्तानी ऐलीमेटस को कार्यवाही नहीं करने देंगे। ऐसी स्थिति में क्या सरकार को माल्म है कि अमानुला खान युनाइटेड स्टेटस में काम कर रहे हैं और ग्रगर कर रहे हैं तो इसके संबंध में क्या कार्यवाहा की गई है, क्या कोई सवाहा-जवाव किये गये हैं? श्राखिरी सवाल मेरा यह है कि मेरी जानकारी यह है कि पाकिस्तान की मार्किंग के ग्रीर उनकी फील की मार्किंग के थैलों में गल्ला मोहियया किया जा रहा है। और खाने पीने की चीजों महेया की जा रही हैं, क्या यह सही है, ग्रगर सही है तो उसको रोकने की कार्यवाही की गई या नहीं ! ग्रगर उनको मालम नहीं है तो में इत्तेला दे रहा कि यह बात सही है। इस पर सरकार को देखना चाहिये और जिस रास्ते से (ब्यवधान) मैं उनको माल्मात दे रहा है। यदि गल्ला, खाने पोने की चोजें पाकिस्तानी मार्किन के थैं तों मे ग्रा सकती है (समय की घंटी) मैंने कोई तकरीर नहीं की है, मैं प्वाइंट बाई प्वाइंट स्पष्टीकरण पूछ रहा हं लेकिन ग्रापने घंटी बजा दी है।

Minister |

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am reminding you of the time, I have to do that.

श्री जगदीश प्रसाद माथुर : खैर, आप अपना फर्ज पूरा कीिये और मैं अपना करता हूं। तो आखिरी सवाल में यह पूछना घाहता हूं कि अगर गल्ला या दूसरा जाने-पीने का सामान पाकिस्तानी सेना की माकिंग के फलों में आ सकत है तो उसी जरिये से बाकायदा हिथयार भी आ सकते हैं (ध्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवातिया : ग्र^{ारहे} हैं।

श्री जगदीश प्रसाद माथुर: वैसे तो ग्रा रहे हैं लेकिन इस गल्ले के यंलों की शक्त में ग्रा सकते हैं इस को रोकने के लिए सरकार क्या करना चाहेगी! यह मेरे पांच ए प्वाइट सवाल हैं जिनका मन्त्री जी जवाब दें! धन्यवाद।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
Prof. Chandresh P. Thakur. Please
be very brief.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, you are a charming person.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): That makes no difference.

PROF. CHANDRESH P. THAKUR: I have to accept your ruling. But the problem is that the news from Jammu and Kashmir is really chilling. What ever the Home Minister has said is incomplete and is rather late and yet it is chilling. The hour of reckoning for this Government is ticking fast, if it has not already come. The loss of life of such souls like that of the Vice-Chancellor and a Professio-Manager in the HMT is really nal reprehensible. It is not a question of a person; it is a question of a symbol because they had not been involany activity which would have hurt any person. They have identified as symbols in the been They are trying to take society). such lives in order to transmit a message to the Government that it it is incapable and it is walking, cannot countenance them so far their power to kill people at random is concerned.

My simple query is, if the negotiation has been in progress, what have been the terms of the negotiation? Secondly who were the parties negotiating from both the sides? Is it possible to identify and take the House into confidence? What has been the course of negotiation? What were the terms and what have initial terms? Is the subsesuesnt been that Mr. Khera has it a fact the terms killed because the Vicewere not accepted? About

Chancellor at least until this moment, the Home Minister has not conceded that he is no more while one Member Parliament says that he is no If he is still alive, are the more. terms of the negotiation such which acceptable and what are could be those and how soon those will be accepted by the Government so that one precious soul is saved? Is there any guarantee that the Government newer ways to move in has found J & K? It had appointed a Minister for Kashmir Affairs. Today the very fact that that Minister is not here making a statements on behalf of the Government shows that perhaps he has been divested of the responsibility and the Kashmir affairs has been restored to the Home Minister. If that is the state of affairs, what are the new steps apart from divesting the portfolio from the Minister in charge and what is the possibility of the effectiveness of such steps which will forestall such ghastl_v events in the country?

SHRI SUKOMAL SEN (West Bengal): A few days back one Minister had been appointed in charge of Kashmir affairs and one Committee had been set up for the purpose. I would like to know what progress has been made by the Minister in charge and the Committee in respect of establishing any political contact in Kashmir.

Another clarification I would like to seek is as Mr. Mathur has said, Mr. Amanullah Khan, is acting from his base in the United States and his statement has come out in today's newspapers.

Whether the Government of India is taking up the matter with the United States or any other foreign country where the JKNLF or any other such organisations are basing themselves for subversive activities inside India. These are the two queries I am posing before the Minister.

SHRI SANTOSH BAGRODIA: Nobody is peacefully living in this country and if you are under their influence even we will not live peacefully.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): What did you say? I am sorry, I cannot allow all these things.

SHRI SANTOSH BAGRODIA: All right, I will withdraw. I did not mean anything to you. In a lighter way, I have said. Don't worry, I will withdraw those words.

Now, coming to the serious point, the Minister has said in his statement that the Students' Liberation Front has demanded release of three detained terrorists on the 9th April. I would like to know from the Minister, what effort the Government has made in these negotiations. Did he send a special team from here, not a Minister but at least a DIG or anybody at the lower level? Did you accept or refuse their terms for the release of all the three persons held hostage? What was their real demand? Did you try to bargain for the release of the three persons? The newspaper report says they wanted release of only one terrorist but your statement says they demanded the release three detained terrorists. I would like to know whether they wanted the release of one terrorist or three terrorists. May I know whether you are willing to release one terrorist or three terrorists? The newspaper report from New York also says that the three persons held as hostages have been I really do not know whether this Government knows about it or they knew nothing about it, in spite of their negotiations with them. These people from Jammu & Kashmir have contacted their counterparts in Assam and North-Eastern region, I would like to inform this Government that there are many new terrorist organisations coming up in the country; for example, Meghalaya United Liberation Army and Barak Liberation Front in the Barak valley area Assam. Certain other underground organisations seem to have proliferated as a reaction to some existing or-They are, Minorities of ganisations. Assam Liberation Army, Mukti Force of Assam and Tribal Voluntary Force. Like this there is a list of twenty names. I do not want to name all of them but I am only trying to tell him that unless there are terrorists nothing moves in the country today. Already many questions have been raised by my colleague, Fotedarji and before you ring up the bell, I would just like to tell,

Minister

एक शेर मैं पढ़ रहा हूं जो आपके काश्मीर के लिए किसी में फारसी में लिखाधा:

> "श्र**ग**र फिरर्दास बर रूये जमीं अस्त, हमी अस्तो, हमी अस्तो हमी हस्ता।"

It was the paradise of the earth.

बेकल जी पाते जाते मेरे को कह गये कि उन्होंने जो शेर लिखा है स्नाज की इस सरकार के ग्राने के बाद वह शेर [∗]या हो गया है, यह आप देखें---

> ''स्राग का गोला लिए भारत का पूनम बन गया,

खन की बारिश हुई खुद फुल शबनम बन गया.

श्रापने जिस वक्त से काश्मीर का प्रचल छुप्रा,

सरकार को, ग्रापको बोल रहा हुं मैं।

श्रापने जिस वक्त से काश्मीर का अंचल छुआ,

सन िसे जन्नत समझते थे. जहन्मम बन गया !"

SHRI CHIMANBHAI MEHTA (Gujarat): Madam Vice-Chairperson...

SHRI KAPIL VERMA (Uttar Pra. desh): Three hours ago, I sent my name for seeking clarifications.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): I gave my name much in advance.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): It is impossible to please all the Members. There is a time cons-It is entirely the discretion of the Chair, Mr. Verma,

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):
It is entirely the discretion of the Chair.

SHRI SYED SIBTEY RAZI: There should be some rationale. There should be some principle...(Interruptions)....It is highly unfair... (Interruptions).... You have to do justice.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): That is what I am doing. It is impossible to please all the Members. It will take extra time if everybody goes beyond his time schedule... (Interruptions)...

SHRI SYED SIBTEY RAZI: I gave my name in the very beginning, but my name has been omitted. We will obey pour instructions, but there should be some rationale behind it.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am sorry, it is not possible to please every Member...(Interruptions)...

SHRI SYED SIBTEY RAZI: It is not a question of pleasing any Member. You are the custodian of the rights of the Members and you have to do justice...(Interruptions)...

You are not there to please anybody. You are there to do justice (Interruptions)...

THE VICE-CHAIRMAN (SHRI-JAYANTI NATARAJAN): I am aware of I am aware of it. what you are saying... (Interruptions)...I am aware of the rights But there is the time of Members. sorry, it is .not constraint. I am possible to call all the Members. .. (Interruptions) .. The rules are that it is the discretion of the person in the Chair ... (Interruptions) ...

SHRI ASHIS SEN (West Bengal): It seems that one party is fielding a battery of persons to attack one person...(Interruptions)...It is the intention of that party to see that this Bill is not passed?...(Interruptions)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Chimanbhai Mehta.

SHRI CHIMANBHAI MEHTA: I am extremely sorry to hear this shocking news about the kidnapping of Mr. H. L. Khera and abduction of the Vice-Chancellor and others. This is a question of national concern. I would not like to be partisan on this issue. It is not a question of scoring this or that point. Of course, some irrelevant remarks are made that Shri V. P. Singh should resign. Why should be resign? Should he resign for the mess that was created past?...(Interruptions)... the Should he resign for the mess that you had created in the past and which he has inherited today? Is it his fault to carry this burden on his head? this is my question.

SHRI KAPIL VERMA: You were also a party to it. You have gone there only today...(Interruptions)...
Till yesterday you were there.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please don't respond to interruptions.

SHRI CHIMANBHAI MEHTA: Now the whole thing is this. I am asking the Home Minister whether national interest should precedence or the party interest. This is what the whole confusion about. And every time the National Front Government tries to find a unified solution, these people do not help in making a unified national effort. This is very important. Therefore, how will you bring them round? Of course, they are also pat riots and I have never challenged I do not challenge the patriotism of any party over here. My National Conference colleague also talked about it yesterday. Kashmir has to be treated as an autonomous territory. We cannot wish away the historical fact, but at the same time separatism has to be fought. How to contain this? Will the Home Minister clarify this point also?

[Shri Chimanbhai Mehta]

It is said that Draconian laws are there and they are being used against the people, but the terrorists are roaming about. If such questions are asked, how to answer them? Whether Draconian laws are required or not, what they call us Draconian law is harsh law and if it is required, may be that some innocent people are also to But the question is who is $mainl_{
m V}$ suffering. Secondly, what is the policy of all the parties on this? The Home Minister should ask the concerned as to what the policy should be towards the kidnap Should there be negotiations with the kidnappers? Firstly, they say that you should negotiate. they say, you negotiate one for one, and then they say you negotiate five for one. What do they want? Let them come out with what they want. them not be only critical always of persons here because they are also responsible and they are supposed to solve this issue.

With regard to kidnapping, one should take a very strong stand. I say this because there are Naxalites with whom things are being negotiated by this Government or that Government. Now, coming to this issue, I would like to know one thing. What should be the policy in this regard and in regard to the maintenance of law and order?

SHRI V. NARAYANASAMY (Pondicherry): You ask the Home Minister,

SHRI CHIMANBHAI MEHTA: I am asking everybody because the Home Minister is going by consensus ... (Interruptions)...When he goes by consensus, you say that he is surrendering because for you going by consensus means surrender and riding roughshod means ruling! So, I would request the Minister to explain all these points. Thank you, Madam.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Now, Mr. Motiram Patel.

SHRI VITHALBHAI M. PATEL (Gujarat): Madam, I would like to know whether there is any thinking th the Government or whether there is any proposal to seek the assistance of American Congressmen to negotiate with the Pakistani militants in Kashmir. This is one thing.

Secondly, 1 would like to know whether there is any thinking in the Government to negotiate with the Pakistan Prime Minister to settle this issue with the Kashmiri militants. In this connection I would like to mention that last week you showed a lengthy film which shows the achievement of Mrs. Benazir Bhutto in one year. Was it connected with this in any way? If the Home Minister does not know this, let him contact the Foreign Office and let us know whether there is any thinking in the Government to contact Mr. Stephan Solarz or the Pakistani Government in this regard.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
Now Mr. Khaleelur Rahman.

श्री मोहम्मद खलीलुर रहमान (श्रांध्र प्रदेश) जडम वाइस-चेयरमेन, भ सिर्फ दो-तीन क्लैरिफिकेणंस पूष्ट्रा श्रीर उससे पहले एक बात यह कहाँगा कि 6 अप्रैल को जो अगुआ का वाक्या हुआ है, वह खुद ही उस वाक्ये को कंडेम करते हैं। इस वाक्ये को कोई सियामी मसला नहीं बनाना चाहिए। मुझे अजी श्रीर इस हाउभ के सीनियर तरीन मेंबर फोतेदार साहब से यह सुनक्षर बेहद अफसोस हुआ कि उन्होंने वजीरे आजम से इस तरह का मृतलवा किया इस लिहाज से वह एक पार्टी का, एक सियामी गेम खेलना चाहते है। मुझे उन से यह तवक्कों नहीं थी।

मैं एक क्लैरिफिकेशन पूछना चाहंगा कि क्या वाइस चांसलर जनाब मसरूल हक साहब ने काण्मीर की गवर्न मेंट से सेक्युरिटी की मांग की थी प्रीर ध्रगर सेक्युरिटी मांगी थी तो क्या वहां की गवर्न मेंट ने उनको सेक्युरिटी दी थी। दूसरी बात म यह पूछना चाहुंगा, यह जो ध्रभी मिनिस्टर

साहव ने स्टेटमेंट पेश किया है, इसमें 6 अप्रैल से अब तक क्या बातचीत हुई, क्या निगोजिएनस हुए, उसकी तफसीलात नहीं वताई गई है, तो कृपया बातचात की तफसीलात के बारे में बताएं श्रीर यह बताएं कि उस बातचीत में क्या शरायतें थीं, उया कंडीशन्स, थीं ?

<u>ا أشرى محمد خلهل الرحمان</u>

دد آندهواپرديس ي: ميدم وائس چهرمین یه میں صرف دو تهن کلیریفکیشنس پوچاونکا اور اس سے یہلے ایک بات یہ کہونا کہ ۲ ایریل کو جو اغوا کا واقعہ هوا هے وہ خود هی اس واقع کو کلتم ووتے هيں اس وانعے کو کوئی سیاسی مسئله نہیں بنائا چاهئے۔ مجھے عزیز اور اس ھاؤس کے سیلگر ترین سنبر فوتے دار صاحب سے یہ سن کر بھحد افسوس ھوا کہ انہوں نے وزیر اعظم سے اس طرح کا مطالبت کیا اس لحاظ سے ولا ایک پارٹی کا ایک سیاسی کیم کهیلنا چاهتے هیں - مجھے ان سے یه توقع نهیں تهی -

مهن ایک کلهرینیکهشن پوچهایا چاهونکا که کیا وائس چانسلر جناب مسرالحق صاحب نے کشمیر کی وورنمل*ث سے* سیکورتی کی مانگ کی تهی اور اگر سیکهرنی سانگی تهی تو کیا وہاں کی کورٹملٹ نے انکو سهکورتی دی تھی۔

دوسری بات میں یه پوچهدا چاهونکا که یه جو ۱۹هی ملستر

Transliteration in Arabic Script كيا كنديشنس تهيى -]

صاحب نے اسٹیٹیینٹ پیش کیا ھے - اس مهن ۱ اپريل سے اب تک کیا ہات چیت هوئی - کیا نيكوشيايشنس هوئي اسكى تنفصيلات نہیں بنائی گئی ہے ۔ تو کریہا بات چیت کی تفصیلات کے ہارے مهن بتائهن اور یه بتائین که اس باس چیت میں کیا شرائطیں تھی۔ كها كلديش تهين ?

श्री सैयद सिक्ते रजी : मैडम, मैं बहुत कम समय लेना चाहूंगा । सबसे पहुँले तो मैं यह सवाल करना चाहूंगा कि अभ्म-कश्मीर के कितने कस्त्रों के अंदर कितने गहरों के ग्रंदर कर्षयू चल रहा है क्योंकि ग्रापका ऐसा लगता है, जैसे एक जिन्देटरिकप का श्रदाज वहां अपना लिया हो । ग्राप न जाने कितने मासूम लोगों के घरों पर रेड्स डाल रहे हैं ।

उसके अलावा, में यह जानना बाहंगा कि क्या यह सही नहीं है कि श्रीप राजनीतिक दृष्टिकोण से भी लोगों की परेगान कर रहे हैं, जिस तरह से मीलवी इस्तखार ग्रसारी साह्य के घर पर 212 मिलटरी के लोगों ने जाकर तलाणी ली ग्रीर उनको वहां परेणान किया गया । भापने अब तक कितने लोगों को डिटेंशन में लिया है ? ग्रीर जो ग्राप ग्रभी 72 मिलिटेण्टस को लेकर आए हैं एक खास तैयारी के जरिए, क्या उनमें यह तीन लोग भी जामिल हैं, जिनके बारे में यह बुडाने की बात कर रहें हैं ?

मैडम, मेरे यही तीन स्थालात हैं, जिन पर में होम मिनिस्टर साहब का जवाब चाहता हूं। साथ ही यह एसीरेन्स भी चहता हूं कि जिस तरह से लोगों को परेशान किया जा रहा है, उसमे कुछ कमी हानी की कोशिश करेंगे । शुक्रिया ।

SOURENDRA BHATTA-PROF. CHARJEE (West Bengal): Madam, Vice-Chairman, I have just one obser bation to make.

[Prof. Sourendra Bhattacharjee]

M'r. Fotedar has been in Government for quite some time and should very well admit that what has been happening in Kashmir or elsewhere in the country is a situation created by them. That of course does not mean that the present Government is absolved of the responsibility of what has been happening at present. present incident is sufficiently depressing, sufficiently unnerving, in exposing the helplessness of the machinery, administrative and law and order machinery, in Kashmir itself. Therefore, the Minister should assure us on that point whether in Kashmir the machinery has been strengthened or not to take care of the law and order situa-From the facts of the case it does not seem so. Mr. Khera's car was held up...(Time-bell rings)... in a traffic congestion. That is, it was a crowded place, undoubtedly. How at 9.40 in the morning they could be taken away unobtrusively and how the Vice-Chancellor could be taken away by four or five terrorists ...

THE VICE CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly conclude...

PROF. SOURENDRA BHATTA-CHARJEE:...when students are expected to loited about, if nothing else? After that I would request the Home Minister to state that apart from the question of negotiations, when because heat was on the terrorists and they were on the point of stumbling and ultimately handing over and they asked for relaxation of curfew at 3 a.m., so that there could be collective consultation on their part...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly seek your clarifications.

PROF. SOURENDRA BHATTA-CHARJEE: On this point, I would like to know whether there was any such thing, whether this was refused and whether ultimately that led to the murder (if Mr. Khera, which has been reported by the Home Minister, and

the unknown condition of the Vice-Chancellor and his Private Secretary. There is another aspect. This Amanullah Khan who announced the murder of all the persons did so from the United Nations Headquarters. This seems to be a bit strange. He is no doubt in the U.S.A. But the United Nations Headquarters is not a part of the U.S. sovereignty. It is an independent entity. So, he took advantage thereof. Now he may be at large in the U.S.A. It is for the Government of India to decide how his where abouts will be pursued

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am calling the next speaker.

PROF. SOURENDRA BHATTA-CHARJEE: But the Home Minister should give some assurance regarding the future.

SHRI KAPIL VERMA: Madam, the statement of the Home Minister is indeed shocking. What he has told us this evening was broadcast all over the world last night, if he had taken the trouble of listening to foreign news. This morning's B.B.C. has told us many other things. Since time is short, I am going to ask pointed questions An I.A.F. aircraft had taken 74 militants to Jammu. I am told that they have been interrogated. I would like to know from the hon. Minister they have been able to find out what exactly is happening there.

Secondly, is it a fact that the Additional Chief Secretary, Mr. Hameedullah Khan, met the father of the leader of the militants in Srinagar? He must have 'read all the details in today's 'Times of India.' Therefore, I am not going in details. I want to know, as some of my friends have suggested, what was the gist of the negotiations. Is it a fact that the negotiations broke down on a certain issue? What was that issue and how did the negotiations break down?

Now the Prime Minister of Pakistan has openly declared that she will wage

a 1000-year war. She has said it very clearly. Now it is very clear that they will do anything to get Kashmir My suspicion is that our Government is so much hesitating on this issue. Its policy is so weak-kneed that sometimes I get jittery about it and sometimes I imagine that they are washing hands of this problem. demand has been made and there is an international convention also that if immediately next to the border there are camps or the things about which our Government has been talking have been happening, then hot pursuit is our right. If some people come from there or they are pushed into our area and they create disturbance here, then it is our right to destrcy those points. Is the Goevrnment thinking about it? What is Government's reaction?

Lastly, the Minister had said the other day about a political solution and that the Law Officers are being consulted on the question as to whether the Assembly can be revived. What has happened about it? progress has been made so that the political process can be started?

DR. JINENDRA KUMAR JAIN: Madam, in this hour of crisis I wish to make a statement that this is not the time to throw mud at each other or to look at the problem in a partisan manner. This is the time when the whole House, all the political parties and, in fact, all the people of this country must stand up with the Government to fight this menace of terror. ism. But I would like to know from the hon. Mome Minister as to where he places the problem of terrorism in his scheme of things. Does he consider this problem as a problem of political difference alone or does he take and recognise this problem of terrorists that these are the enemies of this nation, these are the nemies of human civilization and that is the biggs at challenge today that has been place I before the integrity and unity of \ \ \ \ \s country? Madam this clarification is necessary because unless we classify and clearly think as to where we place these terrorists, we will continue to be indecisive in our actions and will continue to vacillate in our decisions. I would ike to make a plea that the time has come when the Minister must make his clear and should identify these antinational anti-social and anti-human elements as the sworn enemies of this society, and must pursue the policy of hot-pursuit. Wherever they are, they must be identified. they must be destroyed whether they are on this side of the border or wherever they Uness the Government shows that kind of firm determination, the national humiliation will continue to take place. It is not a question of the life of one or two citizens. Madam. we feel that it was a mistake that on the earlier occasion the Government showed leniency to the terrorists. There is no question of talking to these enemies of human civilization. Government must not show any kind of leniency. The minimum that the Government owes to the citizens of this country. Madam, is the protection of life liberty. And let nobody think that we are talking for the people of the rest of the country. The people who a're suffering the most because of today's situation are the people in Kashmir. There is no life in Kashmir today. And it is for these people of Kashmir that I raise my voice today that the Government must do everything to save the people of Kashmir from the terrorists. (Time-bell rings) All Kashmiris are not terrorists and all terrorists are not politicians. give them concessions on the footing that you treat it as a political difference of opinion would be a blnduer and it is a challenge to the unity and integrity of this country. And Government must fight. And I want to make a plea that while I mobilise the whole public opinion in favour of the Government, the Government also must not vacillate. Now, something has been said here...

THE VICE-CHAIRMAN MATI JAYANTHI NATARAJAN): Kindly seek clarifications.

DR. JINENDRA RUMAR JAIN: Madam I will seek clarifications...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude. There is no time.

DR. JINENDRA KUMAR JAIN: Thank you.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. S. S. Ahluwalia.

श्री मुरेन्द्रजीत सिंह श्रहतुवित्या :
महोदया, में श्रापिक मोध्यम से जरा पूछना
बाहूंगा कि कल इस सदन में जब हम
कश्मीर के इश् अर श्राप्ता नटा रहें थे
तो गृह मंत्री जो ने कहा कि कल वह
सदन में स्टेटमेंट लेकर श्राएंगे और ये
शायद शांग भी नहीं श्रांते श्रगर
श्रमाननत्लाह खान न्यूयार्क में बैंडकर,
युनाइटेड नेशंस के दश्तर में बेंडकर प्रेंस
कांफेस नहीं करते, तो शायद इनकी नींद श्राज भी नहीं खुलते।

सैडम, अफ्शोस तो इस बात का है कि इतका जो टिटमेंट है, मैं इसको एफ० आई० आर० कहूं या जनरल डायरों कहूं, कुछ पता नहीं लगता कि क्या हमारे सामने लेकर आए हैं। आप इस सदन के माध्यम से सारे मुन्क को एक जैसे विते हैं। आप जब एक मेंबा पाल्यामेंट की डिमांड पर इस सदन में बहुस दारने के लिए अच्छा स्टेटमेंट नहीं ला सकते तो साधारण जनता को आप क्या समझा रहे हैं, यह इससे जाहिर हो रहा है।

महोदया, क्या यह सच है कि हमोदुल्लाह खान जो एडी जनल चीफ सेकंटरी हैं जम्मू-क्ष्मीर के, वह कि डनैपर्स के साथ अपनी नैगोशिए शन कर रहे थे और दूसरे इस स्टेटमेंट के हिसाब से ऐसा लगता है कि जिस वक्त कि डनैपिंग हुई थी, तब उस इलाके में कर्पयू नहीं था। घटना के बाद क्ष्म्यू लगाया गया। उनकी एक डिमांड थी कि हम छोड़ने की बात वाद में करेंगे, पहले आप उस इलाके से कर्पयू हटाइए। उन्होंन ऐसा इसलिए कहा क्योंकि वे कि डनैपर्स को लेकर उसी कर्पयू वाउंड एरिया में बैठे हुए थे और निकल नहीं रहे थे।

The negotiations with militants through mediators, by Hamidullah Khan, the Additional Chief Secretary in charge of law, had a setback with the subversives demanding that the curfew should be relaxed befor further talks.

उन्होंने फिर कहा---

We have achieved spectacular successes in arresting militants and recovering arms from their hideouts.

Asked about the details, they said, wait till tomorrow evening.

पर दुमारो ईवर्निंग के पहले हैं। उन तीनों को मार डाला गया । अभी भी सरकार कह रही है कि सिर्फ एक मारा गया है। महोदया, अमानुल्लाह खान का जार्न्टेटमेंट है उसके अनुसार सारे के सारे मारे गए हैं। अगर नहीं मारे गए तो में आपके माध्यम से मंत्री महोदय से पूछना चाहता हूं कि हमीदुल्लाह खान ने क्या खेड़ा की लाण देखी है ? अगर खेड़ा की लाण देखा है है । अगर खेड़ा की लाण देखा है तो उनकी लाण कहा है यह बताने की हाया करें।

महोदय, यह घटना पहली नहीं है। इस सरकार ने किडनैपिंग के साथ ही **अ**पना काम शुरू किया था । मैं श्रापके माध्यम से सरकार से गुजारिश करूंगा कि ग्राप एक मिनिस्ट्री आफ किडनैपिंग अफेयर्स गुरू कर दें क्यों कि कि डर्निपंग होती रहेगी ग्रीर हमें एक खेड़ा बया कई खेड़ा खोने पड़ेंगे । खेडा मारा गया सिर्फ इसलिये कि उसका बाप, दादा कोई मंत्री नहीं था। मैं सेंटीमेंटल बात इसलिए कह रहा हूं कि स्नाज उसके छोटे से बेटे ने यह मांग की थी राजा विश्वनाथ प्रताप सिंह से कि मेरे पिता की जो किडनैपिंग हुई है, उसके बारे में सरकार क्या करने जा रही है ? डाक्टर रुबिया को छुड़ाने के लिए यहां से स्पेशल प्लेन गए थे, श्रीर

भी मिनिस्टर गए थे ग्रोर जाकर ग्राप् छुड़ कर लाए ग्रीर पांच ग्रातं कवा दियों को छोड़ा गया। ग्राज मिस्टर खेड़ा को छुड़ाने के लिए जोर दार प्रयत्न क्यो नहीं किए गए जब कि वे विकाग क्लास को विलाग करते हैं। ग्राज ग्राप बताइए पूरे हिंदुस्तान में विकाग क्लास की कौन रक्षा करेगा? वहां टेली कम्युनिकेशन सिस्टम है, इंडियन एयरलाइंस है, टी०ए०सी० है, एयरपोर्ड ग्रयारिटी है वह सारे लोग जो स्टेट गवर्नमेंट ग्रार सेंट्रल गवर्नमेंट मं काम करते हैं, जनकी सुरक्षा कौन करेगा?

महोदया, मैं श्रापके माध्यम से मंती महोदय से पूछना चाहता हूं कि वे कितने लोगों को और मरवाएंगे इस्तीफ़ा देने के पहले ? इस्तीफ़ा क्यों नहीं देते ? क्या दिक्कत है ? बो०जे०पी० भो श्राज चुप बैठो है जो बड़े गर्व से कहते थे कि बो०जे०पी० के मंत्री की श्रगर बेटी होती तो मुल्क के नाम पर कुर्बान हो जाती। मैं फ़िर कहना चाहता हूं कि वे कब इस्तीफ़ा देंगे ? महोदया, में उनके इस्तीफ़ें की भांग करता हूं।

HANUMANTHAPPA H. (Karnataka): Madam Vice-Chairman, I just request the Hon. Minister to react while replying to the clarifications. The news from Kashmir is coming from three different directions. One instalment comes from Srinagar about the terrorist activities. The second instalment comes from Jammu regarding the efforts of the Government of India in dealing with the Kashmir problem. I am watching this from the day the incident in Kashmir took place. (Interruptions). All our efforts, after the first delegations, if my information is wrong, the Minister may kindly correct me in his reply, but my information is that all our efforts, including that of the Coordination Minister have gone up to Jammu only and not beyond. Whatever teams have gone from Delhi have gone only up to Jammu. Delhi has gone only up to Jammu. It has not reached Srinagar.

SHRI T.R. BALU (Tamil Nadu): Including Rajiv Gandhi.

SHRI H. HANUMANTHAPPA: Mr. Balu, you should watch what is hap-

pening in the House instead of unnecessarily interrupting.

Madam, after the visit of the first delegation, we have not read any news from Sringar about the efforts of this Government to deal with the Kashmir issue. The third news comes from New York today. I would like to know from the Home Minister whether all our efforts have stopped at Jammu, have not reached Srinagar and the Valley is isolated from all our efforts. If this is wrong, he may correct. This is one aspect

Secondly, I am told, the wife and children of Mr. Khera are in Delhi, I would like to know whether the Government of India has been able to meet them. I would like to know whether any officers of the Government have gone to console them. What efforts the Government has made, on its part, to reach the members of the bereaved family.

Lastly, how long the Government will go on saying 'you are responsible. you have created the mess; you have not dealt with it etc.? It is all right. You can say so across the table. But you are answerable to the people also. The people of this country, the people of the world, are expecting your reac-You have already completed 100-125 days. For heaven's sake, don't go on showing your finger at us. It is all right. Across the table, it is okay. But you are answerable to the people. Kashmir is an integral part of the country. It became a bone of contention during the partition. It was so even after Independence. It still remains a bone of contention. entire country is interested in solving the issue. Therefore, let us not politicise. I request you. Do not go on showing your finger at us and saying 'You have done this' It is all right. There might have been mistakes. There might have been wrong actions, But that does not give you an authority to go on blaming this side and remain inactive. Therefore, for the sake of the country, for the sake of the people, please act instead of showing your finger at us.

[Shri H. Hanumanthappa]

Before concluding, Madam, one point. In the afternoon, I raised the issue about the bomb blast in Delhi. The Chair had agreed. The Chair had also joined in saying that the Home Minister should react during the course of the day. I hope, the Home Minister will react according to the direction of the Chair.

SHRI V. NARAYANASAMY: The Home Minister should make a statement.

श्रीमती सत्या बहिन (उत्तर प्रदेश) : उपसभाध्यक्ष महोदया, कश्मीर में रहने वाले हर वाक्ति का जीवन खतरे में है भीर यह तीसरा स्टटमेंट है जो बहुत बड़ी घटनाग्रों के लिए दिया गया है । जब पहला अपहरण हम्रा थातो म्रातंकवादियों ने, अपहरणकर्ताओं ने सरकार की कमजोरी को नापा ग्रीर उसमें जो सीदा हुग्रा उसमें देश को बहुन बड़ी कीमत चुकानी पड़ी ग्रीर उसी श्रंखना में उसी से प्रेरित हो उर यह अपहरण-दर-अपहरण होते जा रहे हैं। दूसरे अपहरण में सरकार नाकाम-याब रहें, न तो विधायक के जीवन की रक्षा हो सकी श्रीर नाही कोई सीदा हो सका । तीनरेमें भगवान जाने क्याहोगा? लेकिन मैंडम, मैं यह जानना चाहता हं गृह मंत्री जे से कि वहां पर जो सरकारी वर्धसरेगारी या गैरसरपारी दक्तरों में काम करते हैं ग्रीर जो महत्वपूर्ण व्यक्ति हैं ग्रीर जिनके अपहरण की आगंका है कि जिनको अपहरण कर सर ार से समझी । या सीदा अरने की नीयत रखते हैं तो उनकी सुरक्षा के लिए सरकार ने क्या भार्यवाही की, उनकी सुरक्षा के लिए क्या कदम उठाए ? क्या उनको कोई सुरक्षा प्रदान की गयी है ? दूसरी बात यह है जैसा कि सुना है ग्रीर यह सच्चाई भी है जिन सरकारे दक्तरों में कश्मीर के ग्रंडर भारतीय, इंडियन या हिन्द्स्तानी नाम कहीं भी लिखा होता है तो उसको पोत देते हैं, उसके ऊपर कालिखपोत देते नो उसके लिए सरकार क्या कर रही है?

मैंडम, दूसरी बात मैं यह पूछना चाहती हूं कि कश्मीर में शांति और ब्यवस्था कायम करने के लि इस वक्त शासन नाम की वह कोई चें ज नहीं है। उसकी व्यवस्था करने के लिए इस खुली सरकार के कविता वाचक प्रधान मंत्री खुली जीप में कव कश्मीर जायेंगे ? जायेंगे या नहीं जायेंगे श्रीर जायेंगे तो कब जायेंगे ? श्रीर गृह मंत्री कब अश्मीर का दौरा कर रहे हैं श्रीर वे सदन को इस बात का स्राश्वासन दें कि प्रधान मंत्री श्रीर गृह मंत्री क्या लोगों के अपहरण के संबंध में उतने ही चितित हैं जितने बेटी हिबया के लिए चिन्तित थे श्रीर क्या वे उसी तेजी के साथ काम कर रहे हैं या नहीं कर रहे हैं ?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Yes, Mr. Minister.

SHRI VISHVJIT P. SINGH: Madam, you had allowed me.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have not allowed. The matter already been raised.

SHRI VISHVJIT P. SINGH: There have been tw_0 bomb blast inside police stations in Delhi, the Capital of India. The terroism has come home to stay. My words have been prohetic. This Government has failed.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): This matter has already been raised, Mr. Singh.

SHRI VISHVJIT P. SINGH: Will the hon. Minister kindly give us some idea at the end of his speech as to what has happened in Delhi also? Will he do that?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): This matter has already been raised. (Interruptions).

श्री राम नरेश यादव (उत्तर प्रदेश): माननीया, मुझे सिर्फ यह निवदन करना है ... (व्यवधान) ।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have called the Minister. I am not allowing any further (interruptions) Let the Minister begin.

श्री मुक्ती मोहम्मद सईद : मैंडम वाइस चेयरमैन, यहां हमारे सदस्यों ने जिस जजबात का इजहार किया है वह बिलकुत हकजानिब है। लेकिन इसमें मेरे करीको साथी फोतेदार साहब ने बहस की शरुपात की । मुझे मालूम नहीं कि जो बातें उन्होंने हिं, शायद पूरे ढंग से कश्मीर के हालात से वे वाकिफ हैं, जैसे में हं। हालात कैंसे खराबदुए, क्यों हुए, वह जैसे मुझे मालूम है, वैसे ही उनको भी मालम है। मैं उसमें जाने की इस वक्त कोशिश नहीं कहुंगा। यह बहुत मुश्किल काम है। जिन लोगों को, जिन अफसरों को, वहां जिन्मेदारी दी गई है, वह वहां जाकर हो मालूम हो जाएगा कि किन मश्किल स्थितियों का उनको सामना करना पंड़ता रहा है। यह वहां जाने पर ही माल्म होगा। मैं यह कहना चाहता हूं कि बहुत मुक्किल हालात का मुकाबला करना पड रहा है। मुझे इस बात की खगी है कि सेक्योरिटों फोर्सेन ने, वहां के एडिमिनिस्ट्रेशन ने, पिछले एक महीने से हाजात को काबू में लिया है। सबसे बड़ी बात जो हमारे बार्डर पर लाइन ग्राफ एक्वप्रत कंट्रोल है वहां पर पाकिस्तान के ट्रॅिंग सेन्टर चल रहे थे, श्राज इस सदीं में जब पहाड़ों पर बर्फ पड़ी रहती है, सरहद पर उद्धे ग्रीर करण सेक्टर में 156 आतं ज्वादियों को पाड़ा है और 18 के करीब वहां पर एन हाऊंन्टर में मारे गए हैं। अनंतनाग में एन उन्टर हास्रा। वे एक घर से गोलिय चला रहे थे ब्रीर सोपुर में भी ऐसे हालात हए। श्रोतगर ग्रीर बाकी लस्बों में 6 श्रप्रेल, ता कहीं कपर्यू नहीं था, सुबह से शाम तक ठो । या । वी० सी० श्री स्कीरन हत को एडिमिनिस्ट्रेशन की तरफ से, सेक्योरिटा फोर्सेज की तरफ से, डें॰ जो • पुलिस की तरफ से , कहा गया भ्रापको सेक्योरिटी जरूरी है, लेकिन दे खदापरस्त ऋादमी थे, उन्होंने कहा कि मुझे किसी की हिफाजत की जरूरत नहीं है। इसो तरह से श्री खेड़ा के एच० एम० टें० की जो सी० श्राई० एस० एफ० को संक्योरिटी होती है वह थी, उनके साथ सेक्योरिटों का ग्रांदर्गा था । इस में यह है कि एक साफ टारगेट श्रीम वलते चलते ग्रफपर को पकड़ कर उन्होंने एप माहौल को जो नार्मलाइज्ड सिच्येशन थें। (व्यवधान) ग्राप मेरो बात सुनिए (व्यवधान) बाद में पृष्ठ सकते हैं। (व्यवधान)।

7 P.M.

SHRI JAGESH DESAI: No, no, I want to raise a question about what you are saying. The security was provided by the Government or by the HMT?

श्री मुफ्ती मोहम्मद सईद: सेंट्रल पब्लिक अंडरटेकिंग्ज में सी० आई० एस० एफ० उनकी अपनी सिक्यूरिटी होती है। मेरा कहना यह है कि जब यह खबर भिली तो उसी वक्त बहुत फ़र्मली वहां एडमिनिस्ट्रेशन चौकन्ना हो गई ग्रीर हरकत में स्ना गई। उन दिनों में 300 रेडन ग्रौर सर्चेंज श्रार्डर किए गए हर जगह बटमालू में, श्रीनगर के इलाके में जिसका नतीना यह हुन्ना कि 35. हाई मिलिटेंटस अरेस्ट किए गए । इसमें सब से ज्यादा एक जावेद जरगर, गंदरू श्रीर शौकत बर्गी श्रीर सोकाल्ड कमांडर इन चीफ़ यासीन मलिक थे उसको गोली लगी जरूमी हुआ, किसी ने वहां ग्रस्पताल में लिया । इस दौरान 114 मिलिटेंटम को राऊंड-ग्रप किया (व्यवधान)

श्री विश्वजित पृथ्वीजित सिंहः क्या उसको गवर्नभेंट अस्पताल में ले जाया गया ?

श्री मुक्ती मोहम्मद सईद: में यह कहना चाहता हूं कि उनका सब से बड़ा जो लीडर था वह सख्त शदीद हालत में जखमी हुआ उसकी अस्पताल लाया गया और अस्पताल (व्यवधान)

श्री विश्वजीत पृथ्वीजीत सिंह: भाग गमा ।

श्री मुफ्ती मोहम्मः सईद : मैं भानता व हूं; भाग गया । तो इन हालात में मिलि-टेंट्स श्रीनगर में (व्यवधान) Please, let me speak. I did not interrupt anybody. श्री राम प्रवयेश सिंह (बिहार) : मैं यह जानना चाहता हूं कि कश्मीर में टोटल टैररिस्ट कितने हैं (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): This is not a Question Hour. Kindly let him complete. You cannot interrupt him when he is giving his reply. Please let him speak.

श्री मुफ्ती मोहम्मद सईद : मेरा यह कहना है the terrorists are under tremendous pressure because we have readily found out their hide-outs. यह जो चार पांच टाप के मिलिटेंट छिपे थे उनके बारे में इंटैलीजेंस नेटवर्क ने इनफ़ारमेशन जो दी वह बिलकुल एक्युरेट ्नफ़ारमेशन थी कि शहर में नरवरा एक गह है वहां पर थे । वहां जा कर हमारे कमांडोज ने एकशन लेकर के उनको पकड लिया । यह लही है कि एडमिनिस्ट्रेशन की तरफ में हमीदुल्ला खान माहब जो ग्रडिशनल चीफ़ सेकेटरी हैं वह बात-चीत कर रहे थे। इस बीच में अभानला खान का कल स्टेटमेंट आया । यह बिल कुल गलत है। ग्राज सूबह नक जहां तक वाइस चांसलर मुशीरउल हक का सवाल है, उमके साथ दूसरा है, अभी तक हमारी इनफ़ारमेशन नहीं है, जो ग्रमानुला खान ने कहा है न्यूपार्क में हो सकता है उसकी डायरेक्णन होगी मिलिटेंटस को जब उसने कह दिया कि कर दिया गया है । उसको पित्लिसिटी सारे इंटरनेशनल नेटवर्क पर हुई बल्कि हमारे जो डेली न्यूज पेपर हैं उन्होंने भी बनर लाइन दी मुमिकन बात है, डायरेक्शन हो स्कती है कि जो होस्टेज लिए गए हैं उनका कत्ल किया जाय, उसके बाद उन्होंने यह किया। प्रभी मुशीरउल हक ग्रीर दूसरा जिन्दा है हमारी जो इत्तेला है उनको किसी ने मारा नहीं । लेकिन बटमालू में 2.15 पर उन्होंने मीर मुस्तफ़ा की लाग छोडी भी म्राज वहीं पर 2.15 पर श्री एच० ्ल॰ खेड़ा को लाग मिली। यह भी मही है कि बटमालू ग्राज से नहीं 1965 के जंग में भी यहीं पर इनफिल्टेटर्ज को

भेजा गया था, उस वक्त भी इनफिल्ट्रेजं वहां मिले थे । हमारी जो एडमिनिस्ट्रेशन ग्रौर सिक्योरिटी फ़ोर्से है । वहां ज्यादा काम्बिंग करने श्रापरेशन करने की जंरूरत है । वह फ़ंडामेंटलिस्ट्स का गढ़ बना हुग्रा है । उस पर तवज्जह देने की जरूरत है ।

दूसरा जो हमारे साथी ने यह कहा तो जितने भी सेंद्रेल इंस्टीट्यूशंम हैं, चाहे बैंकिंग इंस्टीट्यूशन हैं, टेलीकम्यूनिकेशन का है, टेलीविजन, रेडियो हैं हमने यहां **ऋपील की है इम्प्लाइज से कि एज ए** नेशनल ड्यूटी करें ग्रंपनी फ़ौमिली को यहाँ छोडकर । यह उनकी नेशनल ड्यूटी है अब कहते हैं कि देश का झण्डा बलंद करना है जब यहां भारत का हिन्दुस्तान का हर एक रहने वाला इन्सान डर जाएगा वहां जाने से तो फ़िर कौन ाएगा। यह सिर्फ़ पैरा मिलिटी फ़ार्से ो, सी० ग्रार० पो० एफ़० बी० एस० एफ़० का काम नहीं है कि हिन्दुस्तान का भारत का झण्डा वहां गार्डे। किन मुश्किल हालात में उन्होंने वहां वाम किया। जब सर्दी होती है, जब बर्फ़ होती है तो 24 घंटे रास्ते में बैठे वे नेशनल ड्यूटी देते हैं। मैं कहना चाहता हुं कि बहुत रिस्ट्रेन से वे काम करते हैं जब लोग कहते हैं कि ग्रातंकवाद के साथ निपटना है, कहते हैं कर्फ़यू क्यों हो जाता है, तलाशी क्यों होती है। जब ऐसी हरकर्ते होती हैं, जब इन लोगों को कुछ लोग पनाह दें, जब लोग घरों में सामान र्दे, उनका पता नहीं बतायें तो क्या करेंगे। यह जरूरी है। इमलिए मैं दीपेन जी ने यह कहना चाहता हुं कि हमारी यह कोशिश है बिंग हर एक नेशनल इंस्टीट्यूशन जो है चाहे वह बैंक हो या कोई हैमारे देश का जो भी निशान उम निशान को वहां जिंदा रखना 🦈 हमने एक स्पेशल ड्राइव किया है । हमने ग्रपील की है इम्प्लाइज में चाहे वे बैंकिंग इंस्टीट्यूशंस से ताल्लुक रखते हों, टेली-कम्यूनिकेशन से ताल्लुक रखते हों या किसी सेंट्रेल विभाग में ताल्ल्क रखते हों हमने उनमे कह दिया है कि स्पेशल एलाउंस देकर उनकी रक्षा को ग्रलहिदा इंतजाम किया जाएगा, उनको एक सैंटर में रखा

जाएगा । जो हमारे काश्मीर श्रक्षेयर ।
मिनिस्टर हैं उनसे हमारा कोश्रार्डिनेशन है
उनसे हमेशा बात हुआ करती है कि क्यों
हुआ, कैसे हुआ । उनका काम यह है
कि डिफ़रेंट डिपार्टमेंट के साथ काग्रार्डिनेट
करके व्यवस्था करें, इतजाम करें, जिस
भी मिनिस्ट्री से ताल्लुक हो ताकि सेंट्रल
इन्स्टीट्यूशंस वहां रहें । तो उस सिलसिले
में हम कोशिश कर रहे हैं कि टेलीविजन
भी, रेडियो भी बैंकिंग भी और टेलीकम्यूनिकेशन श्रादि वहां रहें । वहां हालात
को संभालने की जरूरत है ।

दूसरा यह भी कहा गया कि कम्पेंनमेशन क्या है ? जो ग्रातंकवाद का
शिकार हो गए हैं, जो लोग मरे हैं वहां
के गवर्नर ने बहुत ग्रच्छे ढंग से उनके
डिपेंडेंट्स को एक लाख रुपए के मुग्नावजे
का कम्पेंन सेशन तय किया है ग्रौर इसमें
कोई डिले नहीं है । हर एक में ।
जो वह लास कौल मरा था उनको एक
लाख रुपया दिया था ग्रौर ग्रगर उनके
कोई डिपेंडेंट है जो इम्प्लायमेंट चाहते हैं
तो वह इम्प्लायमेंट भी वे देरहे हैं।
इसमें कोई ऐसी बात नहीं है।

दूसरा यूनिवर्सिटी कैम्पस जो है वहां मिक्योरिटी का पूरा इंतजाम है क्योंकि वहां यूनिवर्सिटी के ग्रंदर रेजीडेंशियल कालोनी है जिसको पूरी की पूरी सिक्योरिटी दी गयी है। दूसरा यहां कुछ साथियों ने तह दिया कि स्टीफ़न सोलार्ज के साथ नेगोशियेट किया है। हमने यह साफ़ कह किया है, प्राइम मिनिस्टर की तरफ़ से यह है कि

Kashmir is not negotiable.

जब पाकिस्तान की प्राइम मिनिस्टर मिसेज भुट्टो की तरफ़ से श्राया तो यहां से भारत सरकार ने यह बिल्कुल साफ़ श्रलफ़ाज में कह दिया कि जम्मू काश्मीर पर कोई सौदा नहीं हो सकता है। जैसे देश की श्रखंडता पर कोई सौदा नहीं हो सकता, जम्मू काश्मीर के सवाल पर पाकिस्तान के साथ कोई बात करने का मवाल नहीं है।

Kashmir is an integral part of India. तो इसलिए पाकिस्तान के साथ मफ़ाई से बात की हैं । पाकिस्तान के साथ डील करना है जो ट्रेनिंग दे रहा है । स्रापको यह सोच लेंना चाहिए। पिछले तीन महीने से पाकिस्तान में कई इश्यू हैं, मुझे मालूम नहीं, जैसे उनकी अपनी संदर की लड़ाई कितनी है, पाकिस्तान में कितने पावर सेंटर्स हैं, चाहे श्रामों है, चाहे प्रेजीडेंट है, चाहे नवाज शरीफ़ है। वहां पी० खो० के० में जाकर बेनजीर ने 10 करोड़ के फंड का ऐलान किया है। ब्रौर जहां वह इन लोगों को ट्रेनिंग दे रहे हैं, इंटरनेशनल प्रेस को वहां लाकर कहते हैं कि यहां यह रिष्णूजीज कश्मीर से आंथे हैं। पर वहां कश्मीर का कोई नहीं गया है।

हमारी श्राम्डं फ़ोर्सेज का बिहेवियर जो है, वह एम्जेम्पलरी है । 1947 से लेकर ग्राज तक कम्बीर में वहीं कोई ऐसी मिमाल नहीं है कि हमारे सेक्यूरिटी फ़ोर्स ने किसी के माथ कोई बदसलूकी की हो, बल्कि उन इलाकों में ग्रम्पतालों का इंतजाम है ।

हमारे यहां से कोई पाकिस्तान में या श्राकुपाईड कश्मीर में रेफ़यूजी नहीं गया । लेकिन उन्होंने रेफ्यूजी कैम्प उसको बताया जहां वह ट्रेनिंग देते हैं श्रौर उन्हों पैसे देते हैं श्रौर सामान देते हैं श्रौर उनको भेजते हैं । उसका हमें मुकाबला करना है श्रौर हमने काफ़ी कोशिश की है कि जितने भी अंदर श्राने की कोशिश करें, हरेक रास्ते पर हमने पूरा इंतजाम रखा है।

तो यही मेरे ख्याल में सवालात थे, कोई और सवाल नहीं था । तो यह कोशिश होगी, इनके ऊपर जितना दबाव बढ़ जएगा, जतनी यह कोशिश करेंगे ग्राम ग्रदिमियों को पकड़ने की—उससे हर वक्त यह मवाक था जाता है, जैसा फ्रोतेदार साहब ने कहा ।

फ्रोतेदार माह्व रेकार्ड देखेँ, 13 दिसम्बर मे पहले, उम वक्त की जो स्नापकी कोश्रतिशन सरकार थी, कांग्रेस ग्रौर रेगनल कान्केंप की---

Seventy-five hard-core terrorists were released. I will show you the order,

श्रि मुक्ती मोहस्मद सई

सारें के सारे 75 रिलीज किये गये। अब एक ऐसी घटना हुई, उसी से सारा माहौल—में यह नहीं कहत हूं कि कैमे कश्मीर की समस्या पैदा हुई, कौन लोग उसके जिम्मेदार हैं?

क्या श्रापका ख्याल नहीं गया कि
नील कंठ गंजू, जिसने मकबूल भट्ट को
फ़ाँसी की सजा दी थी, उसको कैसे सड़क
पर फारा गया? तीन घंटे तक उसकी
लाग किसी ने नहीं उठाई । श्रापको
मालूम है कि टीका लाल टिपलू को वहां
किसने घर के बाहर कतल किया? उस
वक्त फिसी श्रादमी का ज़मीर नहीं था।
उस वक्त यहां ज़मीर नहीं था।

SHRI MAKHAN LAL FOTEDAR: Are you justifying this?

SHRI DIPEN GHOSH: Your Government had justified it. (Interruptions)

SHRI MUFTI MOHAMMAD SAYEED: I say that when Nilakanth Ganjoo who was a Judge of the Sessions Court and who had given the death sentence to Maqbool Bhatt, was killed, his body was there for three, four hours. Nobody touched it. When Tikalal Tapiloo was killed near his house, in spite of the fact that there were so many people...(Interruptions)

SHRI DIPEN GHOSH: Hartal was observed on the Independence Day. (Interruptions)

श्री मुपती मोहम्मत सईद: उस वक्त आपका जमीर नहीं था। उस वक्त आपकी सरकार कहां थी? जब आपकी लोक सभा के चुनाव में 2 परसेंट से ज्यादा बोट नहीं आए, उस वक्त सरकार कहां थी? ... (व्यवधान) में कहता हूं कि जो तबाही हुई, उसके लिए जिम्मेदार कौन है? ... (व्यवधान) में हरेक बात के लिए तैयार हूं।... (व्यवधान)

श्री माखन ाल फोतेदार: श्रापको शर्म श्रानी चाहिए। ...(व्यवधान)

Who was responsible?

SHRI DIPEN GHOSH: What did you do? On the day of Independence you obsered hartal.

श्री मुक्ती मोहम्मद सईद : हम किसी के कहने पर यहां नहीं श्राए । हमें लोगों का मेनडेट मिला है । लोगों के जोर से हम यहां ग्राये हैं । ... (व्यवधान) ग्रा कहते जाइ ये । ... (व्यवधान) हम आपसे डरने वाले नहीं हैं । ... (व्यवधान)

ए**क माननीय सदस्य** : किसने बर्वाद किया ?

SHRI MUFTI MOHAMMAD SAYEED: Seventy-five hard-core terrorists were released. You do not know. Your people were responsible for it.

भ्राप ग्रंपने गिरहबान में देखिये कि भ्रापने वहां क्या किया? आई नो, जो लोग कांग्रेस का, हिंदुस्तान का झंडा उठा रहे थे, उनका भ्रापने क्या हाल किया । मैंने वह देखा है और भ्राप कहते हैं कि पांच लोगों के छोड़ने से सारी सिचुएशन बदल गई है।... (व्यवधान)

जो 75 टैरोरिस्ट्स फ़ारूख अब्दुत्ला की गरकार ने छोड़े थे, उसका कोई सवाल नहीं ... (व्यवधान) जो एडिमिनिस्ट्रेशन उपसे मिली हुई थी, उसका श्रापके पास क्या जवाब है? ... (व्यवधान) उसके लिए कौन जिम्मेदार है? ... (व्यवधान) श्रापके शोर करने से कृछ नहीं होगा।

We cannot tolerate this. (Inter-ruptions)

ऐसे तो बात नहीं चलेगी।... (व्यवधान)

SHRI V. NARAYANASAMY: Madam, what is their plan?

SHRI MUFTI MOHAMMAD SAYEED: Mr. Fotedar started all this provocation. Otherwise this would not have happened like this. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam Chairperson, we asked question . . . (Interruptions)

श्री मुपती मोहम्मद सईद : क्वश्चन नहीं मैडम, मझे खत्म करने दीजिए। . . (व्यवधान)

No, this is not the way. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He is on a point of order. (Interruptions)

SHRI MOTURU **HANUMANTHA** RAO (Andhra Pradesr): Madam, all of us had kept quite silent when he was speaking and now he is... (Interruptions)

SHRI MUFTI MOHAMMAD SAYEED: I have been listening to them for the last few hours. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly let the Minister... (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam, I want to say because he has lost his temper...(Interruptions)

VICE-CHAIRMAN THE (SHRI-MATI JAYANTHI NATARAJAN): I have allowed Mr. Fotedar to rise on a point of order. Kindly let him state it. (Interruptions)

SHRI DIPEN GHOSH: Mr. Vice-Chairman, is Mr. Fotedar going explain under what conditions 125 hardcore terrorists were released during Dr. Farooq Abdullah and Congress (I) Government? Is he going to give a reply on that? (Interruptions) These hardcore terrorists were detained by the Police and they were released by that Government. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam...

MOHAMMAD SHRI MUFTI SAYEED: Madam, he cannot interrupt me like this.

SHRI MAKHAN LAL FOTEDAR: Madam, we asked this question more than...(Interruptions)

THEVICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let him complete his point of order. (Interruptions)

श्री मुफ्ती मोहम्मद सईद: किस प्वायंट पर बोल रहे हैं ; ...(व्यवधान) ऐसे शोर से नहीं। ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): The time is now 7.30 and there are still two items on the Agenda of the House. The Members should coope rate. Kindly allow him to raise it. If there is no point of order, I will rule it out. I have to hear what it is. Every Member at any point has a right to raise a point of order. If there is no point of order, I will rule it out. Kindly let us hear him. I have allowed him.

SHRI MAKHAN LAL FOTEDAR: Madam Vice-Chairman, we asked this question more in anguish in anger. (Interruptions)

SHRI DIPEN GHOSH: Under what rule is he raising the point of order?

SHRI M. A. BABY Madam, he is making a speech.

THE VICE-CHAIRMAN MATI JAYANTHI NATARAJAN): Please state your point of order, Mr. Fotedar.

SHRI MAKHAN LAL FOTEDAR: Madam, I am coming to that.

SHRI JAGDISH PRASAD MA-THUR (Uttar Pradesh): Madam, kindly let him quote the rule under which he is raising the point of order. Ask him to quote the rule first.

SHRI MAKHAN LAL FOTEDAR: I may tell Mr. Mathur that the Chair does not need any guidance from him. She is very learned. She is an advocate of the Supreme Court and she is an experienced Parliamentarian. The very fact that she has permitted me

[RAJYA SABHA]

[Shri Makhan Lal Fotedar] to speak shows that I have a point to make. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly let us conclude the business of the House. Let him raise the point of order. If there is no point of order, I will rule it out.

SHRI M. A. BABY: Under what rule he is raising his oint of order? Is he raising his point of order under "anguish"? Is it under the rule book?

SHRI MAKHAN LAL FOTEDAR: Mufti sahib has to learn one thing from me, how to swallow anger. He must know about it. He started on a very good note but ended very pathetically. The question is very simple... ... (Interruptions) ...

VICE-CHAIRMAN THE (SHRI-JAYANTHI NATARAJAN): MATI You have all made your minds very clear. Now, let him complete it. 1 have allowed him to speak. There is no point in interrupting him. Let him speak. You cannot interrupt every sentence.

SHRI MAKHAN LAL FOTEDAR: Madam Vice-Chairman, we have confined our remarks and clarifications only to the oint of kidnapping of the three persons in Srinagar. I happen to belong to the same State to which the Home Minister also belongs, yet I am not stating what is actually hap. pening in Kashmir. The Home Minister has referred to certain incidents which took place under the previous Government. I am not holding any brief for the then Kashmir Government but I am only concerned with today's situation. They have to deal with the present situation and it is now for them to govern. In case they cannot govern, they should go. That is the point. It is very simple. Why are they accusing us that we have not done this or that?... (Interruptions) ... I am coming to the point of order.

SHRI M. A. BABY: Is this his point of order?

THEVICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): MATI Let him complete.

SHRI MAKHAN LAL FOTEDAR: My point of order is not to create disorder in you but to create order amongsi you. That is the point. Madam, one point is that the Home Minister must confine his speech or his reply to the points of issue. Under what circumstances and at whose instance these people were kidnapped and what has led to this situation?

SHRI DIPEN GHOSH: Is this his point of order?

VICE-CHAIRMAN THE (SHRI-MATI JAYANTHI NATARAJAN): There is no point of order. The Minister will reply... (Interruptions)...I have to hear what the Members are saying. I cannot shut out the Members from speaking.

MUFTI MOHAMMAD SHRI SAYEED: I have already made it clear that we have to tackle the problem of Kashmir; we cannot blame you. It is we who are responsible to tackle the problem in Kashmir, I assure you that the present administration in Srinagar has taken a number of effective measures to contain terrorism... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): Let him complete. Kindly don't interrupt him any more. I am not allowing any further interruptions.

SHRT MUFTI MOHAMMAD SAYEED: Madam there has been a breakthrough as far as checking of infiltrators across the border is concerned. A number of measures have been taken inside the Valley. A number of hide-outs of the militants have been searched and it proved a success. About 875 subversive elements have been arrested. So militants are under tremendous pressure. They have chosen this soft target of kidnapping. We have imposed curfew. The request of the militants was that the curfew should be relaxed. It is not their writ which runs as was practice during the previous regime

Now it is the writ of the administration...(Interruptions) ... You not know the situation. What the situation earlier? Now it is the writ of the Government of India, it is the writ of Mr. Jagmohan, Governor, it is the writ of the State administration which is running. We will not relax curfew when militants ask us to do so. That is not our job. That is what our job is. We will not succumb to any pressure... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please don't interrupt the Minister. Let him complete his reply first.... (Interruptions) ... Now, we shall take up Commissions of Inquiry (Amendment) Bill, 1990, Shri Mufti Mohammad Sayeed . . . (Interruptions) . . . I have called the Home Minister . . . (Interruptions) . . . The Commissions of Inquiry (Amendment) Bill. I can't force the Minister. If he is willing to make a statement. it is O. K. ... (Interruptions) ... If he is ready, he can make a statement. I have no objection. But I cannot force the Minister to come forward with any statement. We can now take up the Commissions of Inquiry (Amendment) Bill. If the agrees, we can pass this Bill without discussion. . . (Interruptions) ... Yes. Mr. Minister.

COMMISSIONS OF INQUIRY (AM-ENDMENT) BILL, 1990

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SOYEED): Madam, I beg to move:

"That the Bill further to amend the Commissions of Inquiry Act, 1952, as passed by the Lok Sabha, be taken into consideration."

Madam, under sub-section (1) section 3 of the Commissions юf Inquiry Act, 1952, the Central Government or the State Government may appoint a Commission of quiry for the purpose of making an inquiry into any definite matter οf public importance. Before the Commissions of Inquiry Act. was amended in 1986, it was obliga-

tory for the appropriate Government under sub-section (4) of section 3 of the Act of 1952 to lay the report of the Commission of Inquiry appointed under sub-section (1) thereof before the House of the or, as the case may be, the Legislative Assembly concerned, together with the Memorandum of Action Taken thereon within a period of six months of submission of the However, in 1986, it was considered by the previous Government when a Commission of Inquiry is appointed to inquire into matters of public importance such as those having a bearing on defence, national security personal of high dignitaries, friendly relations with foreign powers, the report may contain materials of a highly sensitive nature and, as such. if may not be in the public interest to lay such reports before the Lok Sabha or the Legislative Assembly of the State. In order to cover situations like these, section 3 of the Commissions of Inquiry Act, 1952 was amended by a Presidential Ordinance promulgated on 14-5-86 under subsection (5) and sub-section (6) of section 3 of the Act. The Ordinance was replaced by an Act of ment in August 1986. This amendment provided that if the appropriate Government is satisfied that in the interest of the sovereignty integrity of India, security of State, friendly relations with foreign States or in public interest, it is not expedient to lav the report before the Lok Sabha or the Legislative Assembly of the State concerned, the report of the Commission of Inquiry may not be so laid provided a notification to that effect is issued within months of the submission of the repert and approval of the Lok Sabha or the Legislative Assembly of State to the notification is obtained.

The present Governmen, has reconsidered the matter and is of the view that the reople have right any circumstances and the public to information. A Commission Inquiry is set up for the purpose of making an inquiry into any definite